

Central Administrative Tribunal , Lucknow Bench,  
Lucknow

Original Application No. 451/2005

THIS, THE 8<sup>th</sup> DAY OF SEPTEMBER 2005.

**HON'BLE SHRI SHANKER RAJU MEMBER (J)**

**HON'BLE SHRI S.P. ARYA, MEMBER (A)**

Sri Ram Pal, aged about 59 years, son of Sri R. N. Pal, resident of 597, Eid Gaha Road, Gandhi Nagar Unnao.

Applicant

By Advocate: Sri Sandeep Chandra.

Versus

1. Union of India through the Secretary, Ministry of Postal, New Delhi.

2. Director Postal Services, O/o C.P.M.G., u.p. Circle, Lucknow.

3. Superintendent of Post Offices, Division Kanpur (M), Kanpur.

Respondents.

By Advocate Shri M.H. Khan.

ORDER (ORAL)

**BY HON'BLE SHRI SHANKER RAJU MEMBER (J)**

After hearing both the counsel, as an appeal preferred against the penalty of recovery is still to be disposed of, we direct the respondents to dispose of the appeal of the applicant by a speaking and reasoned order within a period of 2 months from the date of receipt of this order.

2. Till then we direct that recovery shall not be effected ~~from~~ the applicant.

3. With these directions O.A. stands disposed of. No costs.



**(S.P. ARYA)**

**MEMBER (A)**



**(SHANKER RAJU)**

**MEMBER (J)**